*357. SHRI R. P. KHAITAN:! SHRI A. G. KULKARNI:

> SHRI B. C. PATTANAYAK: SHRI KRISHAN KANT:

Will the Minister of LAW be pleased to state:

- (a) the total number of appeals pending with the Income Tax Appellate Tribunals todate; and
- (b) the steps taken by Government to dispose of the cases expeditiously?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW (SHRI MOHAMMAD YUNUS SALEEM): (a) Total number of appeals pending before the Income-tax Appellate Tribunal on the 1st January, 1968, was 53,479.

(b) Various administrative measures have been taken to expedite disposal of cases. Government is also considering the question of setting up additional Benches of the Tribunal.

श्री श्रार० पी० खैतान: क्या मंत्री जी यह बतलायेंगे कि जब अपील की जाती है तो उसके किंदाने दिनों के अन्दर उसका फैसला हो जाता है? जैसे मोरारजी भाई ने जो इनकनटैक्स, एसेसमेंट का समय 4 बरस के भीतर था वह, 2 बरस के भीतर एसेसमेंट करने का निश्च किया है, उसी तरह क्या मंत्री महोदय भी कुछ ऐसा सोच रहे हैं कि अपील करने के बाद इतने दिनों के भीतर उसका फैसला हो जायगा?

SHRI P. GOVINDA MENON: Sir, this Income-tax Appellate Tribunal is a judicial body and it may not be proper to set a time-limit for disposals, but we are making all attempts to see that the accumulated arrears are reduced.

fThe question was actually asked on the floor of the House by Shri R. P. Khaitan. 264 RS.—2

श्री झार० पी० खैतानः ये जो केसेज पड़े हुए हैं उनमें सबसे पुराना केसेज कितने वर्जी से पड़े हुए हैं?

to Questions

SHRI P. GOVINDA MENON: The exact information is not with me but I think-it will not be more than two years.

SHRI A. G. KULKARNI: Is the Government aware that about Rs. 500 to Rs. 600 crores are the income-tax dues and one of the reasons is delayed judgments given by the Income-tax Appellate Tribunal? We also find that so many Tribunals are lacking in Judges and there is also no time-limit after the income-tax order has been passed for the judgments to come. In view of this, may I request the Government to expedite the appointment of more Judges to the Incometax Appellate Tribunal and also create more Tribunals to give earlier justice?

SHRI P. GOVINDA MENON: Sir, (he hon. Member is not correct in thinking that the arrears of income-tax are due to delay in the disposal by Tribunals, because there is a rule that unless income-tax, is paid, no appeal can be filled in the Tribunal.

SHRI A. G. KULKARNI: Appeals are filed even without paying the income-tax.

SHRI P. GOVINDA MENON: Appeals cannot be filed Without payment of incometax

SHRI KRISHAN KANT: May 1 know from the hon. Minister out of the 53,479 cases pending how many belong to the monopolies' sector and how many to other sectors?

SHRI P. GOVINDA MENON: Sir* income-tax assessees are invariably persons who pay income-tax and I cannot say how many of them are assessees-whose income is above a certain level and below a certain level.

श्री विमलकुमार मन्नालालजी चौरड़िया : जैसा कि भ्रापने बताया वह जुडीशियल बाडी है और उस पर किसी तरह का समय का प्रतिबन्ध लगाना उचित नहीं है, लेकिन बया यह बात श्रीमान के ध्यान में है कि जजेज की संख्या कम होने के कारण निर्णय शीघ नहीं हो पाते ? केसेज इसीलिए पेंडिंग रहते हैं और इसी दृष्टि से कुनकर्गी साहब ने पूछा था कि सरकार को इसमें क्या आपत्ति है कि और विशेष जमेज की नियुक्ति की जाय जिससे कि कैसेज को निश्चित रूप से डींल करके निर्णय किए जा समें ?

Oral Answers

SHRI P. GOVINDA MENON: Sir, the Government are now contemplating to «onstitute two more Tribunals. At present there are 15 Tribunals. It is not correct to say that there is any vacancy. We may shortly be having two more Tribunals.

SHRI K. CHANDRASEKHARAN: On a previous occasion the hon. Minister was pleased to state that for purposes of expeditious disposal of cases before this Tribunal Government would consider the appointment of Tribunals on a State-wise basis. I would like to know from the hon. Minister whether that consideration is still there, to what extent this proposal has been considered and whether this is Xoing to be implemented.

SHRI P. GOVINDA MENON: Sir. when the sanction is issued for the constitution of two more Tribunals, two more States will have Tribunals.

SHRI D. L. SEN GUPTA: Is it not a fact that income-tax appeals can be filed against assessments without paying the tax assessed by taking a stay order from the assessing authority?

SHRI P. GOVINDA MENON: No, Sir. Such a stay order is not usually issued.

SHRI KOTA PUNNAIAH: Will the lion. Minister give the figures of pending eises State-wise?

SHRI P. GOVINDA MENON: There ate 53 thousand old pending cases. I do not know what further statement is required.

SHRI KOTA PUNNAIAH: State wise

SHRI P. GOVINDA MENON: I would like to have some more time to analyse the pendency of cases State-wise.

SHRI A. D. MANI: Is the hon. Minister aware that it is open to an assessee to file an appeal against the Income-tax Appellate Tribunal's verdict before the High Court and these cases can be prolonged over a period of time? May I know whether he has tried to consult the Chief Justice of India about the question of making income-tax appeals coming within the ambit of the ordinary courts of the land instead of before special Tribunals?

SHRI P. GOVINDA MENON: That is a different matter altogether affecting the policy. I cannot give any answer now.

सुरतगढ़ फार्म

*358. श्री विमलकुमार मन्नालालजी चौरडिया: क्या खाद्य तथा कृषि मंत्री यह बताने की कृपा करेंगे कि:

- (क) सुरतगढ फार्म पर अभी तक कुल कितनी पंजी ब्यय की जा चुकी है भीर कितने मृत्य की उपहार सामग्री का उपयोग किया जाच्का है; ग्रीर
- (ख) पिछले पांच वर्षो का फाम के संबंध में ग्राय व्यय का ब्योरा क्याहै?

tfSURATGARH FARM

- *358. SHRI V. M. CHORDIA: Will the Minister of FOOD AND AGRICULTURE be pleased to state:
- (a) the total amount of invested expenditure and the value of gifted material utilised so far in the Suratgarh Farm; and
- (b) the details of the revenue receipts and expenditure, relating to the said farm for the last five years?)
 - tf" 1 English translation.